

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

MA 898/2018

in

CP 858/252/NCLT/MB/MAH/2018

CORAM:

Bhaskara Pantula Mohan, Member (Judicial)

V. Nallasenapathy, Member (Technical)

In the matter of Section 252 of the Companies Act, 2013

In the matter of **A'XYKNO Energy Resources Private Limited**

For the Applicants:

1. Ms. Prachi Wazalwar, Advocate, Authorised Representative for the Petitioners.

CORRIGENDUM ORDER

1. The Miscellaneous Application filed by the Applicant with a prayer to this Tribunal to rectify the name of the Petitioner Company which was wrongly mentioned as "A'XYKNO Energy Private Limited." instead of "A'XYKNO Energy Resources Private Limited" in the order dated 03.07.2018 in C.P. No. 858/2018.
2. On going through the said order, it is found that in the cause title and in Para 1 of the said order the name of the Company is wrongly mentioned as "A'XYKNO Energy Private Limited." instead of "A'XYKNO Energy Resources Private Limited".
3. Accordingly, a corrigendum order is issued to read the name of the Company as "A'XYKNO Energy Resources Private Limited".
4. Rest of the order remain unaltered.
5. MA is allowed and disposed of accordingly.

SD/-

**V. NALLASENAPATHY
MEMBER (TECHNICAL)**

SD/-

**BHASKARA PANTULA MOHAN
MEMBER (JUDICIAL)**

Dated :12.09.2018